

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 796/GT/2025

Subject : Petition for revision of tariff for Kudgi STPS (2400 MW) for the period from 2019-24 after the truing up exercise.

Petition No. 800/GT/2025

Subject : Petition for determination of tariff of Kudgi STPS Stage-I (2400MW) for the period from 1.4.2024 to 31.3.2029

Petitioner : NTPC Limited

Respondents : APEPDCL and others

Date of Hearing : **23.12.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, NTPC
Shri Akash Lamba, Advocate, NTPC
Shri Vedant Choudhary, Advocate, NTPC
Ms. Anusha Nagarajan, Advocate, TANGEDCO
Shri Rahul Ranjan, Advocate, TANGEDCO

Record of Proceedings

During the hearing, the learned counsel for the Petitioner sought an extension of time to file its additional submissions in the matter. The learned counsel for the Respondents also sought two weeks' time to file their replies to the additional information to be filed by the Petitioner. Accordingly, the hearing was adjourned.

2. The Petitioner is also directed to file the following additional information, after serving a copy to the Respondents, on or before **6.2.2026**.

Petition No. 796/GT/2025

1. *Since the Petitioner has not complied with the directions as stated in the order dated 19.5.2024 in Petition No. 29/GT/2021, the Petitioner is to submit the following:*
 - a. *Furnish the relevant details and bifurcations for each work, with a completely filled and duly audited Form-B, certifying that all the works envisaged and executed during 2019-24 pertain to the original scope of work, along with a confirmation that the said works are completed within the cost of the original investment approval.*
 - b. *Also, the Petitioner is to provide a tabular representation of head/ACE-wise total cost approved in the original investment approval/RCE, Cost utilized till COD, cost claimed in 2019-24, and balance cost left (if any), duly certified by the auditor.*
 - c. *To comply with the directions given by the Commission regarding GCV of coal."*



2. The Respondents are permitted to file their replies on or before **20.2.2026**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **13.3.2026**.
3. The Petition shall be listed for hearing on **19.3.2026**.

By order of the Commission

Sd/-

(B. Sreekumar)
Joint Chief (Law)

